

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 22376/2017

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

PRAVIN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.73512/2017-CONDONATION OF DELAY
IN FILING and IA No.73518/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.73516/2017-EXEMPTION FROM FILING O.T.)

Date : 18-01-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Seshatalpa Sai Bandaru, Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR

For Respondent(s)

Ms. Ankita Chaudhary Rathi, Adv.
Mr. Chetan S. Dhore, Adv.
Ms. Archana Pathak Dave, AOR

For intervenor

Ms. Shaheen, Adv.
Mr. Puneet Taneja, AORUPON hearing the counsel the Court made the following
O R D E RLast opportunity is granted to the sole respondent for
filing counter affidavit within four weeks.Registry to process the matter for listing before the
Hon'ble Court after completion of period of four weeks whether
counter affidavit is filed or not as further opportunity stands
declined.ANIL LAXMAN PANSARE
Registrar